

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 135 of 2011

Dated : 18th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s East Cost Railways

... Appellant(s)

Versus

Orissa Electricity Regulatory Comm. & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Ketan Madan for

Mrs. Geetanjali Mohan

Counsel for the Respondent(s):

Mr. Rutwik Panda for R.1

Mr. R.K. Mehta, Mr. Antaryami Upadhyay &

Mr. David A for R.2

Mr. Hasan Murtaza for R.3 to R.5

ORDER

It is pointed out that the impugned Order has already been set aside by this Tribunal and suitable directions have been given. The learned counsel for the Appellant seeks similar directions in this matter also.

The learned counsel for the Respondent seeks some time to get instructions.

Post the matter for hearing on **16.11.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ss